

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA.

Original Application No.- 95/2025/EZ
(Earlier O.A. No.- 185/2025/PB)

Prof. Soumya Ranjan Mishra ... Applicant.

-Vrs.-

State of Odisha and others ... Respondents.

I N D E X

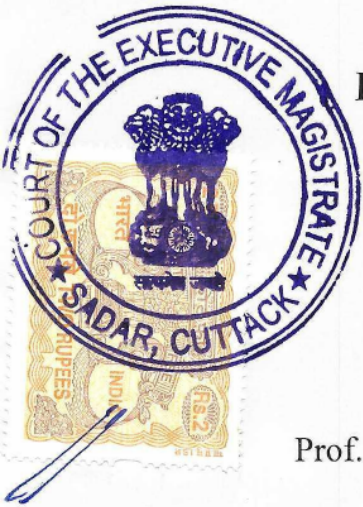
<u>Sl. No.</u>	<u>Description of Documents</u>	<u>Page No.</u>
1	Additional Affidavit filed by the Respondent No. 01 & 02.	01 to 07
2	<u>Annexure-A/1</u> Copy of the Letter No.- 405, dated 03-02-2026 of BDO, Niali.	08 to 20

Cuttack

Date: 07.03.2026



ADVOCATE



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No.- 95/2025/EZ

(Earlier O.A. No.- 185/2025/PB)

Prof. Soumya Ranjan Mishra ... Applicant

-Vrs.-

State of Odisha and others ... Respondents

**ADDITIONAL AFFIDAVIT FILED BY RESPONDENT NO. 1 AND
RESPONDENT NO. 2**

I, Sri Dattatraya Bhausahab Shinde, IAS aged about 35 years,
S/o - Bhausahab Dnyandeo Shinde, at present working as Collector &
District Magistrate, Cuttack, AT/P.O. - Chandini Chowk, Dist. -
Cuttack, do hereby solemnly affirm and state as follows: -

1. That, I am working as above and have been arrayed as Respondent No. 02 in the aforesaid Original Application. I have gone through the Original Application, relevant records and understood the contents thereof. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.

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DATTATRAYA BHUSAHAB SHINDE

2. That, the applicant has filed the aforesaid Original Application through letter petition dated 13-01-2025. As per the order dated 25-04-2025, the Hon'ble National Green Tribunal, Principal Bench, a Joint Committee constituted for submission of report on the alleged issue.
3. That, by way of an affidavit dated 07-08-2025, the Respondents herein placed on record that certain immediate remedial steps for cleaning of the concerned area had already been undertaken on Joint Committee Inspection Report and various long-term measures were under active consideration.
4. That, this Hon'ble Tribunal, vide its order dated 22-09-2025, took note of the affidavit filed on 07-08-2025 and directed the respondents to take appropriate remedial measure and file an action taken report.
5. That, the Respondents submitted the action taken report in affidavit dated 27-11-2025, herein placed on record that several steps such as cleaning of GP Pond, door-to-door collection of waste, creation of community compost-pit facility, construction of segregation shed, creation of awareness among the public, arrangement for material recovery facility center, desilting and

SHREYAS
 BSM NUMBER
 DEPTATRAMA


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de-weeding of Niali Distributary Canal have been taken in compliance with order dated 22-09-2025.

6. That, this Hon'ble Tribunal, vide its order dated 01-12-2025 and 09-02-2026 has directed the respondents to file additional affidavit on work required to be executed with budgetary allocation with time line for execution within four weeks.
7. That, in response to the above order of the Hon'ble NGT, the BDO, Niali has issued a compliance communication, vide Letter No.- 405, dated 03-02-2026, with details of work required to be executed with budgetary allocation with time line for execution.

Copy of the Letter No.- 405, dated 03-02-2026 is annexed herewith and marked as Annexure-A/1.
8. That, BDO, Niali has auctioned the pond (*Hata Pokhari*) to a women SHG for Pisciculture with the responsibility of maintaining proper cleanliness of the pond as well as its embankments. The Panchayat Executive Officer of Niali Gram Panchayat is regularly monitoring the same. Three nos. of women SHGS have also been engaged for door-to-door

DATTARAJA BHANSAHAR

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collection of solid waste and deposit the same in the community compost pit in Niali Gram Panchayat on regular basis.

9. That, additional proposal has been approved by the Niali GP in GPDP for construction of another four nos. of additional community compost pit which will be executed and completed by the Sarapanch, Niali GP before 31-03-2026. Currently one segregation shed has been constructed for separation of different type of waste. However, proposal has been submitted to the Government for construction of another additional segregation shed in the GP with estimated cost of ₹ 3,00,000/- (*Rupees Three Lakhs*). The work will be completed within three months after sanction of funds by Government.
10. That, as at present no material recovery facility (MRF) available in the Niali Block, initiative has been taken by the Govt, for transportation of solid waste from the segregation shed to the MRF center which exist in the Nayahat area of Cuttack Municipal Corporation, Cuttack for recycling. The Nilai Block has been tagged with the Nayahat MRF & Nakei Padia MRF center for recycling of solid waste. The Panchayat

DATE ATTORNEY B. HANUJA HEB SHINDR

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Executive Officer, Niali GP is in charge of transportation of solid waste from GP area to tagged MRF center,

11. That, BDO, Niali has submitted letter to the Chief Development Officer-cum-Executive Officer (CDO-cum-EO), Zilla Parishad, Cuttack to submit the proposal to the Government for sanction of ₹ 1,20,000/- for transportation of solid waste from segregation shed to MRF center on yearly basis.
12. That, Tahasildar, Niali has taken steps for demarcation of pond area for purpose of barricading the said pond to prevent dumping of solid waste vide letter no.-5976/demarcation, dated 08-12-2025. As stated by Tahasildar, Niali due to some unavoidable situation the demarcation could not be made. Again, date for demarcation has been fixed to 03-02-2026 at 11.00 AM.
13. That, the CDO-cum-EO, Zilla parishad, Cuttack has been requested to submit the proposal to the Government for sanction of an amount of ₹ 4,00,000/- (*Rupees Four Lakhs*) for construction of boundary wall along with wire fencing on the western side of the pond to prevent the small businessman for

DATTARAYA BHANUJAN'S SHOP

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dumping of solid waste. The work will be executed after sanction of funds

- 14. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed there from and the present deponent reserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.

DATTATRAYA BHAJAKRISHN SHINDÉ

Deponent

Identified by


 EXECUTIVE MAGISTRATE
 SADAR, CUTTACK

Advocate

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X

VERIFICATION

Verified at Cuttack on the 7th day of March, 2026 that the contents of the paragraphs of my above Affidavit are true and correct and no part of it is false and nothing material has been concealed therefrom.

DATTARAJA BHANSAHAR SHINDA
Deponent

AFFIDAVIT

Certified that the above deponent being officially known to me appears before me on 7th day of March, 2026 and solemnly affirms that the contents of the above noted affidavit are true to the best of his knowledge based on official records.

Place : Cuttack

Date :




Executive Magistrate,
Sadar, Cuttack
EXECUTIVE MAGISTRATE
SADAR, CUTTACK

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ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ, ନିଆଳି
OFFICE OF THE PANCHAYAT SAMITI, NIALI
E-mail ID- ori-niali@nic.in

Letter No. 405/Date 03/02/2026

To

The Collector & District Magistrate,
Cuttack

Sub: Compliance of the order dtd.01.12.2025 in O.A No.95/2025/EZ of the
Hon`ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref: Letter no. 3848/Judicial/dtd. 10.12.2025 of the ADM, Cuttack.

Sir,

In Compliance to the order dated on 01.12.2025 of the Hon`ble National Green Tribunal, Eastern Zone Bench, Kolkata in original application no-95/2025/EZ. I am to say that :-

Steps has been taken for proper cleaning of both the ponds and its embankments. This pond has been auctioned to the women SHG for Pisciculture. It is the responsibility of the SHG to maintain proper cleanliness of the pond as well as its embankments. The Panchayat Executive Officer of Niali Gram Panchayat is regularly monitoring the same. The letter of auction of pond has been annexed at **Annexure-A**.

Three nos. of women SHGs have been engaged for door to door collection of solid waste in Niali Gram Panchayat on regular basis. They are also directed to deposit the same in the community compost pit which exist in Niali GP.

Currently eight nos. of compost pits is available in Niali GP. Additional proposal has been approved by the GP in GPDP for construction of another four nos. of additional community compost pit. This work will be executed and completed by the Sarapanch, Niali GP before 31st March 2026. Currently one segregation shed has been constructed for separation of different type of waste. However, proposal has been submitted to the Government for construction of another additional segregation shed in the GP with estimated cost of Rs 3.00 Lakhs. The work will be completed within three months after sanction of funds by Government.

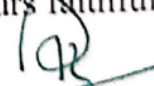
At present no material recovery facility (MRF) available in the Niali Block. However, initiative has been taken by the Govt, for transportation of solid waste (including Plastic waste) from the segregation shed to the material recovery facility center (MRF) which exist in the Nayahat area of Cuttack Municipal Corporation, Cuttack for recycling. The Nilai Block has been tagged with the Nayahat MRF & Nakei Padia MRF center for recycling of solid waste. The Panchayat Executive Officer, Niali GP is in charge of transportation of solid waste from GP area to tagged MRF center. The letter has been submitted to the CDO-Cum-EO, Zilla Parishad, Cuttack to submit the proposal to the Government for sanction of Rs 1,20,000/- for transportation of solid waste from segregation shed to MRF center on yearly basis. Letter has been enclosed in **Annexure-B**. Apart from this letter of Housing and Urban Development Department for solid waste management and tagging of Gram Panchayats to the urban local bodies has been attached in **Annexure-C** for your kind reference.

Tahasildar, Niali has taken steps for demarcation of pond area for purpose of barricading the said pond to prevent dumping of solid waste vide letter no 5976/demarcation dated 08/12/2025. As stated by Tahasildar, due to some unavoidable situation the demarcation could not be made. Again date for demarcation has been fixed to 03/02/2026 at 11.00AM. The details of demarcation letter has been annexed at **Annexure – D**. The CDO-Cum-EO, Zilla Parishad, Cuttack has been requested to submit the proposal to the Government for sanction of an amount of Rs 4.00Lakhs for construction of Boundary wall along with wire fencing on the western side of the pond to prevent the small businessman for dumping of solid waste. The work will be executed after sanction of funds.

Further it is humbly submitted that the details of the work to be executed along with budgetary allocation and timeline for completion has been given in the below mentioned table:

This is for your kind information and necessary action.

Yours faithfully



Block Development Officer
Niali

ନିଲାମ ପଦ୍

- ୧. ଗ୍ରାମ ପଞ୍ଚାୟତର ନାମ : ନିଆଳୀ
- ୨. ନିଲାମ ହେବାକୁଥିବା ସମ୍ପତ୍ତିର ନାମ : ନିଆଳୀ ଦ୍ଵାରୀ ଗୋଷ୍ଠୀ
- ୩. ନିଲାମର ମିଆଦ : ୫ ବର୍ଷ (ତା ୧୨/୧୨/୨୦୨୫ ରୁ ୧୨/୧୨/୨୦୩୦)
- ୪. ନିଲାମର ସମୟ ଓ ତାରିଖ : ତା ୧୨/୧୨/୨୦୨୫ ରିଖ, ଅ ୧୧-୦୦ ଘଟିକା
- ୫. ନିଲାମର ସ୍ଥାନ : ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ,
- ୬. ସମ୍ପତ୍ତିର ସ୍ଥିରକୃତ ମୂଲ୍ୟ : ଟ. ୨୦,୦୦୦/- କା
- ୭. ସରକାରୀ ନିଲାମ ତାଙ୍କ : ଟ. ୨୦,୦୦୦/- କା

କ୍ର. ସଂ.	ଅମାନତ ଦାଖଲକାରୀଙ୍କ ନାମ	ପିତାଙ୍କ ନାମ ଓ ଠିକଣା	ଅମାନତ ଟଙ୍କାର ପରିମାଣ	ଅମାନତ ଫେରସ୍ତନେବାକାରୀଙ୍କ ସ୍ଵାକ୍ଷର
୦୧	ଅଧିଷ୍ଠାଣୀ ମହାଲକ୍ଷ୍ମୀ S.H.G	ନିଆଳୀ	୨୦୦୦/-	Itshree Bnda
୦୨	କାନ୍ତଳା ମହାଲକ୍ଷ୍ମୀ S.H.G	ନିଆଳୀ	୨୦୦୦/-	Kaberec Bhoi
୦୩	ସମା ମହାଲକ୍ଷ୍ମୀ S.H.G	ନିଆଳୀ, କୁଆଁଗାଁ	୫୦	
...				

ସର୍ବୋଚ୍ଚ ନିଲାମଧାରୀଙ୍କ ସ୍ଵାକ୍ଷର

ଅମଳିନୀ ଦେବି
Secretary

Sama Mahila S H G
Majhikhanda, Niali, Cuttack

ମୋ ଉପସ୍ଥିତରେ ସର୍ବୋଚ୍ଚନିଲାମ ଧାରୀ ଗ୍ରାମବାଣୀ/ଶ୍ରୀ ସୀତା ମହାଲକ୍ଷ୍ମୀ S.H.G

ପି/ସ୍ଵା: ସା: ମଞ୍ଜୁଲକ୍ଷ୍ମୀ, ନିଆଳୀ ଗୋଷ୍ଠୀରୁ ତାଙ୍କ ଠାରୁ ଅମାନତ
 ସରୁପ ମୋଟ ଟ. ୨,୨୦,୦୦୦/- କା (ମଞ୍ଜୁଲକ୍ଷ୍ମୀ ଉଚ୍ଚାଧିକାରୀଙ୍କ ଦ୍ଵାରା)
 ରସିଦ୍ ନମ୍ବର ୬୬୩ ତାରିଖ ୧୨/୧୨/୨୦୨୫ ରେ ରଖାଗଲା ଏବଂ ନିଲାମ ୫ ବର୍ଷ
 (ତା ୧୨/୧୨/୨୦୨୫ ଠାରୁ ୧୨/୧୨/୨୦୩୦) ପାଇଁ କରାଗଲା ।

ଅଧିକାରୀ
କାର୍ଯ୍ୟ ନିବାହୀ ଅଧିକାରୀ

Babita Rani Behera

ସରପଞ୍ଚ Sarapanch

Niali Grampanchayat

NIALI Block Development Officer

ନିଲାମ ଦୃଢ଼ିକରଣ କରାଗଲା ।

Niali

ଅଧିକାରୀ
 ମଞ୍ଜୁଲକ୍ଷ୍ମୀ ଅଧିକାରୀ / ଉପ ନିଲାମାଳକ ସ୍ଵାକ୍ଷର
 Block Development Officer
 Niali

ନିଲାମର ବିବରଣୀ

କ୍ର. ସଂ.	ଅମାନତ ଦାଖଲକାରୀଙ୍କ ନାମ	ନିଲାମ ଡାକ ପର୍ଯ୍ୟାୟ					
		୧ମ	୨ୟ	୩ୟ	୪ର୍ଥ	୫ମ	୬ୟ
୦୧	ମହାଶୁଣାମୀ ହାତୁଣାମୀ S.H.୬	350000	2,00,000	2,50,000	2,75,000	2,82,000	
୦୨	କଳ୍ପନା ମହାଶୁଣାମୀ S.H.୬	36,000	2,01,000	2,55,000	2,76,000	2,82,000	2,91,000
୦୩	ସୀମା ମହାଶୁଣାମୀ S.H.୬	37,000	2,20,000	2,60,000	2,80,000	2,90,000	2,92,000
୦୪							

[Signature]
କାର୍ଯ୍ୟ ନିର୍ବାହୀ ଅଧିକାରୀ

Babita Ranu Behera
Sarapanch
Niali Grampanchayat

[Signature]
NIALI BLOCK

[Signature]
ନିଲାମ ଅଧିକାରୀ

ନିଲାମ ଦୃଢ଼ିକରଣ କରାଗଲା ।

[Signature]
Block Development Officer
Niali / ଉପ ଜିଲ୍ଲାପାଳ କ୍ଷ ସ୍ଵାକ୍ଷର

7.4

8.4

1. ବୃଦ୍ଧୀ ପ୍ରମୁଖ୍ୟାଣ ଟାକ୍ସ

2. ଲକ୍ଷ୍ମୀ ନାମା ଲକ୍ଷ୍ମୀ ଟାକ୍ସ	2,92,500/-	2,00,000/-	2,10,500/-	2,12,000/-	2,16,000/-	2,21,000/-
3. ସୀମା ମୂଲ୍ୟ ଟାକ୍ସ	3,50,000/-	3,10,000/-	3,11,000/-	3,15,000/-	3,20,000/-	3,22,000/-

4.

1. ପରିଶ୍ରମୀ ପ୍ରମୁଖ୍ୟାଣ ଟାକ୍ସ	3,23,000/-	3,31,000/-	3,36,000/-	3,51,000/-	3,53,000/-	3,56,000/-	3,58,000/-
2. ଲକ୍ଷ୍ମୀ ନାମା ଲକ୍ଷ୍ମୀ ଟାକ୍ସ	3,30,000/-	3,35,000/-	3,50,000/-	3,52,000/-	3,55,000/-	3,57,000/-	3,58,500/-
3. ସୀମା ମୂଲ୍ୟ ଟାକ୍ସ							

- 1. ପରିଶ୍ରମୀ ପ୍ରମୁଖ୍ୟାଣ ଟାକ୍ସ
- 2. ଲକ୍ଷ୍ମୀ ନାମା ଲକ୍ଷ୍ମୀ ଟାକ୍ସ
- 3. ସୀମା ମୂଲ୍ୟ ଟାକ୍ସ

3,59,000/-	4,01,000/-
400,000/-	4,20,000/-

Final.

ଶ୍ରୀମତୀ. ଡାକ୍ତର

AUCTION SHEET

- 1) Name of the Gram Panchayat : Niali
 2) Name of the property to be auctioned : Niali Hata Pokhari (Niali GP Pond)
 3) Auction Tenure : 5 Years (From 12-12-2025 to 12-12-2030)
 4) Auction Date & Time : 10-12-2025 at 11.00 A.M.
 5) Venue of Auction : Office of the Gram Panchayat
 6) Upset price of the Property : ₹ 30,000/-
 7) Govt. initial Bidding Price : ₹ 30,100/-

Sl. No.	Name of the Security Depositor	Address	Security Deposit Amount	Signature of the person to whom Security Deposit to be refunded
01	Panchamukhi Hanuman S.H.G.	Niali	₹ 3,000/-	Sd/- (Itishree Panda)
02	Jaya Maa Mahalaxmi S.H.G.	Niali	₹ 3,000/-	Sd/- (Kaberi Bhoi)
03	Sama Mahila S.H.G.	Majhikhanda, Nuagaon		

Signature of the Highest Bidder : Sd/-
 (Alima Bibi)
 Secretary,
 Sama Mahila SHG
 Majhikhanda, Niali, Cuttack

Security Deposit amount ₹ 4,20,000/- (Rupees Four Lakh Twenty Thousand) only is received vide Money Receipt No.- 6869, dated 12-12-2025 from the "Sama Mahila SHG, Majhikhanda, Nuagaon, Niali, Cuttack" as the Highest Bidder in my presence and the property auctioned to "Sama Mahila SHG" for 05 years (From 12-12-2025 to 12-12-2030).

Sd/- Sd/- Sd/- Sd/-
 Executive Officer Sarpanch GP Development Officer Block Development Officer
 Niali G.P. Niali G.P. Niali Block Niali

THE AUCTION IS HEREBY APPROVED

Sd/-
 Block Development Officer
 Niali

Certified that the above Auction Sheet (as reported by the Block Development Officer, Niali in OA NO.- 95/2025/EZ before the National Green Tribunal, Eastern Zonal Bench, Kolkata) has been translated from Odia version to English version.

attested
 20/12/25
 Addl. District Magistrate
 Cuttack

DETAILS OF THE AUCTION (i)

Sl. No.	Name of the Security Depositors	Phases of Bidding (in ₹)										
		1 st	2 nd	3 rd	4 th	5 th	6 th	7 th	8 th	9 th	10 th	11 th
01	Panchamukhi Hanuman S.H.G.	35,000/-	2,00,000/-	2,50,000/-	2,75,000/-	2,81,000/-	-	-	-	-		
02	Jaya Maa Mahalaxmi S.H.G.	36,000/-	2,01,000/-	2,55,000/-	2,76,000/-	2,82,000/-	2,91,000/-	2,92,500/-	3,01,000/-	3,10,500/-	3,12,000/-	3,16,000/-
03	Sama Mahila S.H.G.	37,000/-	2,20,000/-	2,60,000/-	2,80,000/-	2,90,000/-	2,92,000/-	3,00,000/-	3,10,000/-	3,11,000/-	3,15,000/-	3,20,000/-

Sd/-

Executive Officer
Niali G.P.

Sd/-

Sarpanch
Niali G.P.

Sd/-

GP Development Officer
Niali Block

Sd/-

Block Development Officer
Niali**THE AUCTION IS HEREBY APPROVED**

Sd/-

Block Development Officer
Niali

Certified that the above Details of the Auction has been translated from Odia version to English version as reported by the Block Development Officer, Niali in OA NO.- 95/2025/EZ before the National Green Tribunal, Eastern Zonal Bench, Kolkata.

Rh
29/11/24
Addl. District Magistrate
Cuttack

DETAILS OF THE AUCTION (ii)

Sl. No.	Name of the Security Depositors	Phases of Bidding (in ₹)									
		12 th	13 th	14 th	15 th	16 th	17 th	18 th	19 th	20 th	21 st
01	Panchamukhi Hanuman S.H.G.	-	-	-	-	-	-	-	-	-	-
02	Jaya Maa Mahalaxmi S.H.G.	3,21,000/-	3,23,000/-	3,31,000/-	3,36,000/-	3,51,000/-	3,53,000/-	3,56,000/-	3,58,000/-	3,59,000/-	4,01,000/-
03	Sama Mahila S.H.G.	3,22,000/-	3,30,000/-	3,35,000/-	3,50,000/-	3,52,000/-	3,55,000/-	3,57,000/-	3,58,500/-	4,00,000/-	4,20,000/-

FINAL

Sd/-

Executive Officer
Niali G.P.

Sd/-

Sarpanch
Niali G.P.

Sd/-

GP Development Officer
Niali Block

Sd/-

Block Development Officer
Niali**THE AUCTION IS HEREBY APPROVED**

Sd/-

Block Development Officer
Niali

Certified that the above Details of the Auction has been translated from Odia version to English version as reported by the Block Development Officer, Niali in OA NO.- 95/2025/EZ before the National Green Tribunal, Eastern Zonal Bench, Kolkata.

ML
20/3/20
Addl. District Magistrate
Cuttack



ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ, ନିଆଳି
OFFICE OF THE PANCHAYAT SAMITI, NIALI
E-mail ID- ori-niali@nic.in

Letter No.320 /Date 28.01.2026

To

The CDO-cum-EO
Zilla Parishad, Cuttack

Sub: Proposal for sanctioning of an amount of 12.08 lakhs out of SBM(G) fund for compliance of the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dtd.01.12.2025 in O.A No.95/2025/EZ.

Ref: Letter no. 3848/Judicial/dtd. 10.12.2025 of the ADM, Cuttack.

Sir,

With reference to the subject cited above, I am to say that the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata has ordered on dtd.01.12.2025 in O.A No.95/2025/EZ to furnish the particulars of the works required to be executed with details of budgetary allocation and timeline for its completion for proper cleaning of Niali Pond and disposal of waste water near Niali Pond (Haat Pokhari).


It is pertinent to mentioned that an amount of Rs.12.08 lakhs is required for completion of sanitation activities in the Niali GP as well as proper cleaning and maintenance of Niali Pond (Haat Pokhari), for compliance of the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. The Details of the project to be executed and funds required has been attached herewith.

Sl No	Proposed project to be executed	Approximately Cost (In Lakh)
1	Purchase of a battery Operated Vehicle for transportation of waste from Compost pit to Segregation Shed	3.00
2	Construction of Boundary wall along with wire fencing on the westearn side of the pond to prevent the sellers to disposed of their waste into the pond	4.00
3	Garbage segregation tricycle 4 Nos.@22000/-	0.88
4	Construction of one segregation Shed	3.00
5	Transportation of solid waste from Segregation Shed to MRF Centre Nayahat MILI & NAKEI Padia MRF Centre ,CMC, Cuttack	1,20,000/- per year
Total		12.08

Hence, I would like to request you kindly submit the above proposal to the Govt. for urgent sanction of the funds for compliance of the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Encl: Order of the NGT on dtd. 01.12.2025

Yours faithfully


28.01.26

Block Development Officer
Niali

ANNEXURE-F



IMPORTANT

ANNEXURE-C

Government of Odisha
Housing & Urban Development Department
3rd floor, Kharavel Bhavan, Unit-V, Bhubaneswar, PIN:751001

File No.: HUD-SANT-POLICY-0007-2025 Letter No: 27219 Date: 13.11.2025

To

All District Collectors

All Commissioners of Municipal Corporations

Sub: Actions to be taken in pursuance of Standard Operating Procedure (SOP) on Solid Waste (Dry Waste) Management in Gram Panchayats tagged with Urban Local Bodies – Regarding

Madam / Sir,

In inviting a reference to the subject cited stated above, it is to inform you that the H&UD Department and PR&DW Department have agreed to undertake a joint initiative for Solid Waste Management (including Plastic Waste) in 115 Blocks tagged with their nearest Material Recovery Facilities (MRFs) in Urban Local Bodies (ULBs). This decision has been arrived considering the need for management of Solid Waste (Dry Waste component) in rural areas as well as for optimum utilization of the existing MRFs in the ULBs.

In this regard, a Standard Operating Procedure (SOP) has been developed (copy enclosed) to outline the target areas, key steps and responsibilities for SWM (including PWM) in Gram Panchayats (GPs) tagged with their nearest MRFs in ULBs, aiming for a sustainable approach towards waste management. This SOP would be applicable for 115 Blocks tagged with nearest ULBs covering 2387 GPs and cover around 31 lakh households.

Major highlights of the SOP are as follows:

1. **Single Collection Point in each GP:** Dry waste collected from surrounding villages by Swachha Sathis of GPs is to be stored at a single collection point (preferably GP Headquarter village).
2. **Transportation:** ULBs to deploy vehicles for lifting of dry waste from collection points at GPs to the SWM processing facility in the tagged ULB on the basis of quantity of waste, route feasibility and frequency.

3. **Waste Quantification:** 10-days waste quantification exercise is to be conducted across a sample of 680 Nos. of GPs. The sampling methodology and tool for the same is provided in the SOP and has already been discussed with District Sanitation Consultants (DSCs) and Block Resource Coordinators (BRCs) under SBM (Grameen).
4. **Segregation & Safety:** Mandatory source segregation to be ensured through extensive IEC activities along with provisioning of PPE kits for Swachh Sathis as per norms of the H&UD Department, provision of weighing scales, registers, and waste dispatch invoices.
5. **Route Rationalisation:** Finalised route charts to be displayed publicly; monitoring to be led by Panchayat Executive Officers (PEOs) and Block Development Officers (BDOs).
6. **Monitoring & Reporting:** Monthly review by District / Block Level Steering Committees, regular uploading of the data on transported waste in SBM (Grameen) IMIS.
7. **Financial Provisioning:** Transportation cost from GP-level segregation shed to tagged ULB may be met from Swachh Odisha Fund or other available funding options such as CFC / SFC etc.
8. **Contingency Measures:** Immediate alternative arrangements to be ensured for uninterrupted waste collection in case of vehicle failure.

In view of the above, the District Collectors are requested to take up following activities :

1. Organize a district level steering committee meeting to prepare the final list of Gram Panchayats to be catered and the number of vehicles required for waste collection purpose as part of this initiative. The list would then be submitted to the PR & DW Department.
2. Ensure provisioning of adequate funds under Swachh Odisha Fund or other available funding options such as CFC/SFC etc. for transportation of waste from GP-level segregation shed to tagged ULB.
3. Conduct monthly progress review of this initiative and ensure regular uploading of transported waste data in SBM (Grameen) IMIS portal (PM 52-A).
4. Instruct the District SBM (Grameen) teams to:
 - a. Ensure the completion of the 10-day waste quantification exercise through District Sanitation Consultants (DSCs) and Block Resource Coordinators (BRCs)
 - b. Finalize the route charts to be followed for waste collection (led by PEOs and BDOs) and share the same with Municipal Commissioners/Executive Officers of Municipalities & NACs.

Municipal Commissioners / Executive Officers of Municipalities & NACs are requested to take up following activities :

1. Deploy vehicles for lifting of dry waste from GP collection points to the SWM Processing Unit based on waste quantity, route feasibility and frequency.
2. Ensure provisioning of adequate funds under Swachh Odisha Fund or CFC/SFC etc. in consultation with the Collector & PD, DUDAs.
3. Ensure that immediate alternate arrangements are in place to ensure uninterrupted waste collection in case of vehicle failure.

Encl: SOP on SWM(Dry Waste) of Rural Area.

Yours faithfully,

E. G. S. S. S.
Commissioner-cum-Secretary to Govt.
PR & DW Department

Pr. Secy 12/11/2025
Principal Secretary to Govt.
H & UD Department

Memo No. 27220 /HUD,

Date: 13. 11. 2025

Copy along with copy of the enclosure forwarded to all CDOs-cum-Executive Officers, Zilla Parishads/ all Block Development Officers / Executive Officers of all Municipalities & NACs for information and necessary action.

Pr. Secy
Additional Secretary to Government &
State Mission Director, SBM (Urban)

Memo No. 27221 /HUD,

Date: 13. 11. 2025

Copy submitted to the Principal Secretary to Govt., Finance Department for kind information.

Pr. Secy
Additional Secretary to Government &
State Mission Director, SBM (Urban)

Memo No. 27222 /HUD,

Date: 13. 11. 2025

Copy submitted to the OSD to Chief Secretary, Odisha for kind information of the Chief Secretary.

Pr. Secy
Additional Secretary to Government &
State Mission Director, SBM (Urban)

Chapter- 04

Monitoring, Supervision and Financial Modalities

Supervision, Monitoring and Reporting:

- The initiative will be monitored by the steering committee constituted under O&M Policy of Rural Sanitation Infrastructure at the district and block level through monthly review meetings.
- BDO should designate PEO of the respective GPs as the Nodal Person for regular monitoring of collection efficiency, ensuring punctuality and compliance of planned waste collection plan from GP level segregation shed (Transit Point) to tagged SWM processing Unit of ULB.
- Block level steering committee will be responsible for ensuring the ban on manufacture, import, stocking, distribution, and sale of single-use plastic in their respective blocks. Focus should be on "maximum sensitization, minimum enforcement" while simultaneously exploring sustainable and alternatives.
- Quantity of waste transported to the ULB must be regularly updated in the module of SBM-G IMIS by SBMG team.

Alternative Arrangements for Disruptions:

- Immediate deployment of alternative transportation solutions if primary collection vehicles are non-operational to maintain uninterrupted daily collection services.
- Clearly define contingency protocols and communicate to all stakeholders involved.

Financial Sustainability: The cost of collection vehicles for transporting waste from the GP-level segregation shed to the tagged **SWM PROCESSING UNIT** will be met from the Swachh Odisha Fund of the H&UD Department or other available funding options such as CFC/ SFC etc.

		Padampur NAC	Non Amrut				
28		Padampur NAC	Non Amrut	MRF 1	Functional	Padampur	5 7146
29	Bhadrak	Padampur NAC	Non Amrut	MRF 2	Functional	Padampur	5 5932
30		Basudebpur Municipality	Non Amrut Town	MRF	Functional	Padampur	12 16842
31		Bhadrak Municipality	Amrut Town	MRF 1	Functional	Basudevpur	36 53774
32		Bhadrak Municipality	Amrut Town	MRF 2	Functional	Bhadrak	13 14818
33		Chandbali NAC	Non Amrut Town	MRF 1	Functional	Chandabali	15 25319
34		Chandbali NAC	Non Amrut Town	MRF 2	Functional	Chandabali	13 21995
35		Chandbali NAC	Non Amrut Town	MRF 3	Not Functional	Chandabali	8 12177
36	Boudh	Dhamnagar NAC	Non Amrut Town	MRF	Functional	Dhamnagar	31 51488
37		Boudh Garh NAC	Non Amrut Town	MRF	Functional	Boudh	23 36313
38	Cuttack	Athgarh NAC	Non Amrut Town	MRF	Functional	Athgarh	34 31738
39		Banki NAC	Non Amrut Town	MRF	Functional	Banki	20 23076
40		Choudwar Municipality	Non Amrut Town	MRF 1	Functional	Tangli Choudwar	24 30185
41		Choudwar Municipality	Non Amrut Town	MRF 2	Functional	Salepur	24 29935
42		Choudwar Municipality	Non Amrut Town	MRF 3	Functional	Mahanga	37 43532
43		Cuttack Municipal Corporation	Amrut Town	MRF sartol	Functional	Cuttack sadara	23 28668
44		Cuttack Municipal Corporation	Amrut Town	MRF CDA	Functional	Baranga	16 21448
45		Cuttack Municipal Corporation	Amrut Town	MRF (Biju Bhawan)	Functional	KANTAPADA	14 19880
46		Cuttack Municipal Corporation	Amrut Town	MRF (Nakai padia)	Functional	NIALI	13 24595
47		Cuttack Municipal Corporation	Amrut Town	MRF (Nayahat)	Functional	NIALI	10 16489
48		Cuttack Municipal Corporation	Amrut Town	MRF (Satichaura)	Functional	NISCHANTA KOILI	21 25380
49		Cuttack Municipal Corporation	Amrut Town	MRF (Potapokhari)	Functional	NISCHANTA KOILI	27 18074
50	Deogarh	Cuttack Municipal Corporation	Amrut Town	MRF IDCO	Functional	SALIPUR	13 17171
51		Deogarh Municipality	Non Amrut town	MRF	Functional	Titeibani	20 19014
52	Dhenkanal	Dhenkanal Municipality	Non Amrut town	MRF 1 (Kathagada)	Functional	Dhenkanal	5 6655
53		Dhenkanal Municipality	Non Amrut town	MRF 2 (Mahisapat)	Functional	Dhenkanal	10 12712
54		Dhenkanal Municipality	Non Amrut town	MRF 4 (alasuata caltax)	Functional	Dhenkanal	15 20809
55		Bhuban NAC	Non Amrut town	MRF 1 (KolhaSahi W-2)	Functional	Bhuban	18 25759
56		Hindol NAC	Non Amrut town	MRF 1	Functional	Hindol	35 40883
		Kamakhyanagar	Non Amrut	MRF	Functional	Kamakhyanagar	22 29053



OFFICE OF THE TAHASILDAR, NIALI

 Letter No: 323/Demarcation

 Date: 16.01.26

To

Sri Ganeswar Hembrum,RS
 Sri Madhab Kumar Behera,RI Niali Sadar
 Sri Suryamani Behera,Amin
 Smt Madhusmita Samal,Amin

Sub:- Regarding demarcation of Niali Panchayat Pond & its embankment.

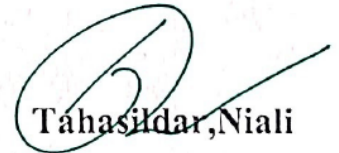
 Ref.:- 1.Letter No.-5278 dt.26.09.2025 of Block Development Officer,Niali.
 2. This office letter No.-5976/Demarcation Dt.08.12.2025

In pursuance to the Letter No.-5278 dt.26.09.2025 of Block Development Officer,Niali & this office letter No.-5976/Demarcation Dt.08.12.2025,you are hereby directed to demarcate the following land schedule on **03.02.2026** at **11.00AM** and submit the demarcation report along with its trace map within three days of demarcation for taking further action at this end.

Land Schedule

Mouza	Khata	Plot	Area	Kissam
Pubakhanda	1200(Rakhita)	3405	Ac1.90 dec	Jalasya
		3406	Ac0.15 dec	Pokhari Huda
		2632	Ac 0.05 dec	Pokhari Aadi
		3404	Ac 0.14 dec	Pokhari Huda
		3409/4061	Ac 0.01 dec	Gochara

RI Niali Sadar is also directed to inform all the boundary tenants to remain present at the demarcation site as per the date and time fixed.


 Tahasildar,Niali

 Memo No. 324 /Demarcation Dt. 16.01.26

Copy forwarded to the Block Development Officer, Niali for information and necessary action. He is requested to depute Dipti Ranjita Sahoo,JE, Niali(Mob-9337754370) to present at the site during demarcation and provide necessary manpower support to the deputed field officials.


 Tahasildar,Niali